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Punjab Vocational Training Council Act, 1998

08 of 1998

[01 October 1998]

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Punjab Vocational Training Council Act, 1998

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An Act to provide for the establishment of the Punjab Vocational Training Council Preamble.- Whereas it is expedient to provide for the establishment of the Punjab Vocational Training Council for setting up, regulation and management of Vocational Training Institutes in the Punjab; It is hereby enacted as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Punjab Vocational Training Council Act 1998.

(2) It shall come into force at once.

2. Incorporation Of The Council :-

(1) The Government may by notification establish a Council to be called the Punjab Vocational Training Council.

(2) The Council shall be a body corporate having perpetual succession and a common seal with powers to acquire and hold property and shall sue and be sued by the said name.

3. Constitution Of The Council :-

(1) The Council shall consist of not less than seven and not more than fifteen members.

(2) Three of the members of the Council shall be the Secretaries, ex-officio, of the Departments of Finance, Zakat and Ushr and Education of the Government and the others shall be from amongst eminent persons in the private sector in the fields of agriculture, agro-based industry, industry or a profession; provided that the number of members from the fields of agriculture and agro-based industry shall not be less than 25% of the total number of the members of the Council.

(3) In addition to the above, the Council may co-opt not more than four members.

(4) The Government shall appoint one of the members as Chairman of the Council on such terms and conditions as the Government may determine.

(5) The Chairman shall be an eminent person from the private sector in the field of agriculture, agro-based industry, industry or a profession.

(6) The term of office of the Chairman shall be five years and that of the members shall be three years.

(7) The Government may at any time remove the Chairman for reasons to be recorded in writing.

(8) The Government may, on the recommendation of the Chairman, at any time remove any member other than a co-opted member.

(9) Secretary to the Government in the Zakat & Ushr Department shall be Member/ Secretary to the Council.

(10) The Council may at any time remove a co-opted member.

4. Functions Of The Council :-

The Council shall-

(i) establish and administer Vocational Training Institutes; and(ii) perform such other functions in relation to such Institutes as may be prescribed by the rules.

5. Powers And Functions Of The Chairman :-

The Chairman shall be the Chief Executive of the Council and shall be responsible for the day to day administration and affairs of the Council.

6. Constitution Of Boards :-

The Council may establish such Boards as may be necessary for the efficient performance of its functions and assign to such Boards such functions as it may deem necessary.

7. Delegation Of Powers :-

(1) The Council may delegate any of its powers, duties or functions to the Chairman or to any officer of the Council, the Board or the Principal of an Institute.

(2) The Chairman may delegate any of his powers to any of the officers of the Council or to the Principal of an Institute.

8. Council Fund :-

(1) There shall be a fund to be known as the Vocational Training Council Fund which shall vest in the Council and to which shall be credited all moneys received by the Council.

(2) The fund shall be kept in such custody and shall be utilized and regulated in such manner as may be prescribed by the rules.

(3) The Government shall provide funds to the Council for its Secretariat and other necessary and incidental expenses.

9. Budget, Audit And Accounts :-

The budget of the Council shall be approved and its accounts shall be maintained and audited in such manner as may be prescribed by the rules.

10. Employees Of The Council :-

The Council may employ such officers, advisors, consultants and employees in its service as may be necessary for the efficient performance of its functions in such manner and on such terms and conditions as may be prescribed by the Council.

<u>11.</u> Proceedings Of Council Not Invalidated By Vacancies, Etc :-

No Act, proceedings, resolution or any decision of the Council shall be invalid by reason of any vacancy in the Council doing, passing or making it or by reason of any want of qualification or invalidity in the appointment or nomination of any de facto member of the Council whether present or absent.

12. Indemnity :-

All acts done, orders passed or proceedings taken by the Council in good faith, shall be final and shall not be called in question in any Court by a suit or otherwise.

13. Power To Make Rules :-

The Government may make rules for carrying out the purposes of this Act.

14. Power To Make Regulations :-

Subject to this Act and the rules framed thereunder the Council may make regulations for carrying out the purposes of this Act.

15. Removal Of Difficulties :-

If any difficulty arises in giving effect to any provision of this Act the Government may make such order as may be necessary for removing the difficulty.

16. Repeal :-

The Punjab Vocational Training Council Ordinance 1998 (XXII of 1998) is hereby repealed.